

## Tata AIA Life Insurance MahaLife Gold

Tata AIA Life Insurance MahaLife Gold is a limited premium paying, Non-Linked Participating Whole of Life plan up to age 85 which matures on the date, indicated on the Policy Information Page.

### A. BASIC DEFINITIONS

In this Policy:

"You" or "Your" means the Policyholder of this Policy as shown in the Policy Information Page.

"We", "Us", "Our" or "Company" refers to the Tata AIA Life Insurance Company Limited.

"Date of Commencement" is the date when coverage under this Policy commences and is mentioned on the Policy Information Page.

"Reinstatement / Revival Date" is the approval date of reinstatement / Revival of the Policy.

"Insured" means the person whose life is insured under the Policy as shown in the Policy Information Page.

"Policy" means this contract of insurance.

"Policy Anniversary" refer to the same date each year as the Policy Date.

"Policy Year" means a one year period commencing on the Policy Date or on any Policy Anniversary thereof.

"Policy Date" as shown in the Policy Information Page is the date from which Policy Anniversaries, Policy Years, Policy Months and Premium Due Dates are determined.

"Maturity Date" and "Expiry Date" of the Policy are as shown in the Policy Information Page.

"Basic Sum Assured" is the guaranteed amount of the benefit that is payable on the death of the Insured under this Policy and is mentioned on the Policy Information Page.

"Indebtedness" means any unpaid policy loans including accrued interest, unpaid premiums, deductibles and any other amounts owed to the Company.

"Annualised Premium" shall be the premium paid in a year with respect to the basic sum assured chosen by You, excluding the underwriting extra premiums and loading for modal premiums, if any.

"Total Premiums Paid" means amount equal to the total premiums paid during the premium paying term of the policy. Such amount should be excluding interest, tax, underwriting extra premiums and loading for modal premiums, if any.

"Premium Payment Term" is the number of years that premium is payable for and is mentioned in the Policy Information Page.

"Nominee" is the person(s) nominated by the Policyholder to receive the insurance benefits payable on the death of the Insured.

Interpretation:

Whenever the context requires, the masculine form shall apply to feminine and singular terms shall include the plural.

## B. BENEFIT PROVISIONS

(1) Maturity Benefit – If the Insured is alive on the Maturity Date and the Policy is in force and all due premiums have been paid into the policy, Minimum Guaranteed Sum Assured on Maturity is payable on maturity of the policy.

Where, Minimum Guaranteed Sum Assured on Maturity shall be the Basic Sum Assured.

On maturity the last non-guaranteed Cash Dividend, if any, and the last Guaranteed Annual Coupon, will also be payable along with the Minimum Guaranteed Sum Assured on Maturity.

(2) Survival Benefit

a. Guaranteed Annual Coupons

Guaranteed Annual Coupons shall be payable at every Policy Anniversary starting from the 10<sup>th</sup> Policy Anniversary till maturity or till death of the Insured whichever is earlier, provided the policy then is in force.

The Guaranteed Annual Coupon rate will be ` 55/- per thousand Basic Sum Assured

b. Non-Guaranteed Cash Dividends

Provided the Policy then is in force for full Basic Sum Assured, it will participate, from the 6<sup>th</sup> Policy Anniversary onwards in Our divisible surplus in the form of Non-Guaranteed Cash Dividends which We will determine and declare annually. The share of divisible surplus, if any, shall be payable at every Policy Anniversary starting from 6<sup>th</sup> Policy Anniversary till Maturity or death of Insured whichever is earlier, provided the policy then is in force for full Basic Sum Assured.

(3) Death Benefit – Upon death of the insured during the term of the policy, the Sum Assured on death, subject to a minimum of 105% of Total Premiums Paid, as on date of death shall be payable. This will be paid irrespective of any survival benefits already paid.

Sum Assured on death shall be higher of the following

- i. 10 times Annualised Premium; or
- ii. Minimum Guaranteed Sum Assured on Maturity

Where, Minimum Guaranteed Sum Assured on Maturity shall be the Basic Sum Assured.

The Policy will terminate upon death of the insured and no other benefit under the policy shall be payable. Any due premiums of the policy which are not paid as on date of death will be deducted from the death claim.

## C. GENERAL PROVISIONS

### 1. THE POLICY CONTRACT

This Policy is made in consideration of Your proposal and payment of the required premium. The Policy, proposal for it, the Policy Information Page and any attached endorsements constitute the entire contract. The terms and conditions of this Policy cannot be changed or waived except by endorsement duly signed by Our authorized officer.

Your Policy consists of the basic insurance plan and any endorsements which may be attached to it.

### 2. INCONTESTABILITY

Except for fraud or non-payment of premiums and subject to the Misstatement of Age and Gender clause, this Policy shall be incontestable (after it has been in force during the lifetime of the Insured for two years) from the Date of Commencement or Reinstatement / Revival Date, whichever is later

### 3. FRAUD AND NON-DISCLOSURE

Your Policy is based on the application and declaration which you have made to Us and other information provided by you/on Your behalf. However, in case of fraud and misrepresentation by you We shall immediately cancel the policy by paying surrender value, if any, subject to the fraud or misrepresentation being established by Us in accordance with Section 45 of the Insurance Act, 1938.

### 4. SUICIDE

In case of death due to suicide by the Insured, whether sane or insane, within 12 months from the date of commencement, the nominee shall be entitled to "Total Premiums Paid", provided the Policy is in force. In case of death due to suicide by the Insured, whether sane or insane, within 12 months from the date of reinstatement or revival, the nominee shall be entitled to higher of "Total Premiums Paid" or the acquired surrender value as on the date of death, provided the Policy is in force

### 5. MISSTATEMENT OF AGE AND GENDER

This This Policy is issued at the age and gender shown on the Policy Information Page which is the Insured's declared age at last birthday and declared gender in the proposal. If the age and/or gender is misstated and higher premium should have been charged, the benefit payable under this Policy shall be after deduction of such difference of premium along with interest thereon. In such cases, the policy shall be subject to re-underwriting and the Sum Assured shall be subject to Your eligibility as per Our Underwriting norms and the premium to be deducted shall be calculated proportionately on such Sum Assured payable. . If the Insured's age/gender is misstated and lower premium should have been charged, the Company will refund any excess premiums paid without interest. If at the correct age/gender the Insured is not insurable under this

Policy pursuant to our Underwriting rules, the Policy shall be void-ab-initio and the Company will refund the Total Premiums paid without interest after deducting all applicable charges like medical, Stamp duty, Risk, etc., incurred by the Company under the Policy.

#### 6. CURRENCY AND PLACE OF PAYMENT

All amounts payable either to or by Us will be paid in the Indian currency. Such amounts will be paid by a negotiable bank draft or cheque drawn on a bank or NEFT (National Electronic Funds Transfer) or electronic clearing systems. All amounts due from Us will be payable from Our office shown on the Policy Information Page

#### 7. FREEDOM FROM RESTRICTIONS

Unless otherwise specified, this Policy is free from any restrictions upon the Insured as to travel, residence or occupation.

#### 8. CHANGE OF PLAN/SUM ASSURED

Increase or Decrease of Sum Assured and Change of plan is not allowed under this Policy.

#### 9. CLAIM PROCEDURES

Notice of Claim – All cases of death must be notified immediately to Us in writing, preferably within 90 days. However, any delay in notifying shall require to be substantiated to Our satisfaction

Please note that all death claims will be payable to the nominee/legal heir of the Insured / Policy holder

Filing Proof of Claim – Affirmative proof of death and any appropriate forms as required by Us must be completed and furnished to Us, at the claimant's expenses, preferably within 90 days after the date the Insured event happens, unless specified otherwise. A list of primary claim documents listing the normally required documents is attached to the Policy. Submission of the listed documents, forms or other proof, however, shall not be construed as an admission of liabilities by the Company.

We reserve the right to require any additional proof and documents in support of the claim.

#### 10. TAXES

Service tax is applicable as per governing laws and the same shall be borne by You. We may recover from You, any levies and duties (including service tax), as imposed by the government from time to time.

#### 11. THE POLICYHOLDER

Only the Policyholder can, during the Policy Term, exercise all rights, privileges and options provided under this Policy subject to any Nominee's vested interest or Assignee's rights.

#### 12. NOMINEE

Subject to Section 39 of the Insurance Act, 1938, You may nominate a person as the Nominee and where the nominee is a minor, You are required to appoint an Appointee by giving a written notice in prescribed format to the Company. Such nomination is valid only if recorded by the Company.

The Nominee is named in the proposal unless subsequently changed. If a Nominee dies before the Insured, the payable benefits will be made to the surviving Nominee(s). If no nomination has been made, or all Nominees die before the Insured, the payable benefits will be made to the legal heir or of the Policyholder or his Estates as directed by the Court of Law.

In the event of death of the Insured whilst the Nominee is a minor, the money secured by the Policy shall be received by the Appointee as named in the application unless subsequently changed.

#### 13. ASSIGNMENT

As per Section 38 of the Insurance Act, 1938, You may also assign this policy by giving a written notice in prescribed format to the company, before the maturity of the policy. Assignment of policy shall automatically cancel a nomination (unless assigned to Us).

#### 14. FREE LOOK PERIOD

If You are not satisfied with the terms & conditions/ features of the policy, you have the right to cancel the Policy by providing written notice to the Company and receive a refund of all premiums paid without interest after deducting a) Proportionate risk premium for the period on cover, b) Stamp duty and medical examination costs which have been incurred for issuing the Policy. Such notice must be signed by you and received directly by the Company within 15 days after You or person authorised by You receive the Policy Document. The said period of 15 days shall stand extended to 30 days, if the policy is sourced through distance marketing mode which includes solicitation through any means of communication other than in person

#### 15. JUVENILE

This provision is applicable, where the Insured is Minor

a) All benefits or proceeds payable under this Policy shall belong to the Insured or his Estate who shall constitute the irrevocable Nominee of this Policy and shall be paid through the Policyholder while the Insured is under 18 years of age.

b) Until the Insured attains 18 years of age, you shall have the right, subject to Clause (c) below, to exercise every option, benefit or privilege under this Policy in Your capacity as Original Policyholder with the best interest of the Insured in mind.

All Your rights and interests in the Policy shall cease when the Insured shall have attained 18 years of age. By then, only the Insured as new Policyholder of this Policy can exercise all rights, entitlements and options provided under this Policy.

c) The policy cannot be assigned while the Insured is minor.

d) When Insured shall have attained 18 years of age, the Insured, as the new Policyholder, appoint or change a Nominee/Appointee by filing a written notice to Us. Such change is valid only if recorded by Us during the Insured's lifetime.

#### D. PREMIUM PROVISIONS

##### 1. PAYMENT

- a. All premiums are payable on or before their due dates to Us either at Our issuing office or to Our authorized Officer or Cashier.
- b. Collection of advance premium shall be allowed, if the premium is collected within the same financial year.
- c. The Premium so collected in advance shall only be adjusted on the due date of the premium

##### 2. CHANGE OF FREQUENCY OF PREMIUM PAYMENT

You may change the frequency of premium payments by written request. Subject to Our minimum premium requirements, premiums may be paid on an annual, semi-annual or monthly mode at the premium rates applicable on the Date of Commencement.

##### 3. DEFAULT

After payment of the first premium, failure to pay a subsequent premium on or before its due date will constitute a default in premium payment.

##### 4. GRACE PERIOD

A Grace Period of fifteen days for monthly premium paying mode and thirty days for other modes from the due date will be allowed for payment of each subsequent Premium. The Policy will remain in force during the period. If any Premium remains unpaid at the end of its Grace Period, the Policy shall lapse from the due date of the first unpaid premium subject to Section F of this Policy.

##### 5. DEDUCTION OF PREMIUM AT CLAIM

If a claim is payable under this Policy, any balance of the premiums due for the full policy year in which death occurs shall be deducted from the proceeds payable under the Policy.

#### 6. REINSTATEMENT / REVIVAL

If a premium is in default beyond the Grace Period and subject to the Policy not having been surrendered, it may be reinstated / revived, at Our absolute discretion, within two years after the due date of the premium in default and before the date of maturity subject to: (i) Your written application for reinstatement/ revival; (ii) production of Insured's current health certificate and other evidence of insurability satisfactory to Us; (iii) payment of all overdue premiums with interest; and (iv) repayment or reinstatement / revival of any Indebtedness outstanding at the due date of the premium in default plus interest.

Interest on due premiums for delayed period and Indebtedness will be compounded at an annual rate, which will be determined by Us.

Any reinstatement/revival shall only cover loss or insured event, which occurs after the reinstatement/revival.

Any evidence of insurability requested at the time of reinstatement/revival will be based on the prevailing underwriting guidelines duly approved by the Board.

The applicable interest rate for revival is determined using the SBI deposit rate for (for tenure 1 year to less than 2 years), plus 2%.

#### E. LOAN PROVISIONS

##### 1. POLICY LOAN

Provided that the policy acquires Surrender Value, You may apply for a policy loan for such an amount up to 65% of Surrender Value. The Policy must be assigned to Us. We reserve the right to determine the loan amount to be granted. We also reserve the right to defer the granting of a policy loan for a period not exceeding six months from the date of request.

The surrender value payable is higher of the Guaranteed Surrender Value or Special Surrender Value and shall be available after first full years' premium has been paid

##### 2. LOAN INTEREST

- a. Daily interest shall accrue on policy loan at a rate which We shall determine.
- b. Interest shall be payable on each Policy Anniversary after the loan date and until the loan is repaid.
- c. Any unpaid interest shall be added to the principal loan and bear interest at the same rate. At anytime while this Policy is in force, you may repay the principal and accrued interest, or any part of the loan.
- d. When the loan with accrued interest together with any Indebtedness exceeds the Surrender Value, the policy will become void.
- e. The clause 2 (d) mentioned above shall not be

applicable, during the Premium Paying Term as mentioned on the Policy Information Page. However, anytime during the term of the Policy, clause 2(d) mentioned above shall be applicable if the Policy is in lapsed or Reduced Paid up status.

Interest rate applicable for policy loan will be equal to the prevailing SBI (State Bank Of India) deposit interest rate (as applicable for tenure of 1 year to less than 2 years) + 2% and will be reviewed semi-annually

### 3. DEDUCTION FROM PROCEEDS

The unpaid loan or any Indebtedness on this Policy will be deducted from any payment or proceeds under this Policy at the time of settlement. Our claim for any Indebtedness will have priority over the claim of any creditor, assignee or any other interested party.

### F. NON- FORFEITURE PROVISIONS

When the full premium for the first policy year is not paid within the grace period, the policy shall lapse from the due date of unpaid premium and no benefits will be payable.

However, if full premium has been paid for the first policy year and then failed to pay the subsequent premium within the Grace Period, the Policy will be converted into a Reduced Paid Up Policy by default

#### 1. Surrender Benefit:

The Policy can be surrendered any time during the term of the policy, provided at least the first full years' premium has been paid. The surrender value payable is higher of Guaranteed Surrender Value or Special Surrender Value

##### a) Guaranteed Surrender Value (GSV)

Guaranteed Surrender Value = (Total Premiums Paid x Guaranteed Surrender Value factor) – Total Guaranteed Annual Coupons already paid, if any

Guaranteed surrender value factor will be as per table annexed as Annexure – A with this Contract.

##### b) Special Surrender Value (SSV)

Special Surrender Value = Special Surrender Value Factor x Reduced Paid up Sum Assured

Reduced Paid up Sum Assured = (No. of Premiums paid) / (Nos. of Premium payable, during the entire Policy term) x Basic Sum Assured.

Special Surrender value factor will vary according to the Age of Insured and Policy Year of Surrender and as per table annexed as Annexure – A with this Contract.

We have the right to review the basis for calculating the SSV factors from time to time based on the experience and any

change thereto shall be subject to prior approval of Insurance Regulatory and Development Authority

#### 2. Reduced Paid-Up:

If the full premium for atleast the first policy year has been paid, and subsequent premiums remain unpaid, the Policy will be converted into a Reduced Paid Up Policy by default. Once the policy becomes reduced paid up, the policy shall not be entitled to any further Non guaranteed Cash dividends.

In case of Reduced paid up policies, the benefit shall be payable as under :

a. Death Benefit : On death of the life insured during the policy term, Sum Assured on death x (No of premiums paid)/ (No of premiums payable, during the entire policy term) shall be payable.

This total amount will be subject to a minimum of 105% of Total Premiums Paid, as on the date of death

b. Maturity Benefit : Minimum Guaranteed Sum Assured on maturity x (No of premiums paid)/ (No of premiums payable, during the entire policy term) shall be payable

The Guaranteed Annual coupons, calculated on Reduced Paid up Sum Assured will also be payable along with the above maturity benefit.

c. Survival Benefit  
Guaranteed Annual Copuons shall be payable, at the rate as mentioned in B (2) (a) of this Contract on Reduced Paid up Sum Assured on every Policy Anniversary, commencing from 10<sup>th</sup> Policy Anniversary till maturity or till death whichever is earlier.

Reduced Paid up Sum Assured = (No. of Premiums paid) / (Nos. of Premium payable, during the entire Policy term) x Basic Sum Assured.

Provided the Policy has not been Surrendered, the Policy shall continue to be in Reduced Paid up status unless revived within two years from the due date of first unpaid premium, by paying all due premiums together with interest as mentioned in Section D (6) of this Policy.

## Annexure – A

### Guaranteed Surrender Value Factors

Policy Duration (Years)	Guaranteed Surrender Value Factor
1	10%
2	20%
3	30%
4	50%
5	50%
6	50%
7	50%
8	55%
9	60%
10	65%
11	70%
12	75%
13	80%
14	85%
15 and above	90%



